

**G-RIDE** CIN:U74999GJ2017SGC095040  
7th Floor, Block 06, Udyog Bhavan,  
Gandhinagar-382011. Ph: 079-23232728/29.  
Email id: transactionadvisor@gride.org.in Website: www.gride.org.in

**E-TENDER NOTICE**

G-RIDE Gandhinagar invites tender through e-tendering process for Project Management Consultancy for Gauge Conversion of Bechrapi (63.83 KM) - Ranuj (101.983 KM) Section, Total Length of 38.153 KM Metre Gauge to Broad Gauge with 25 KV AC Electrification in Ahmedabad Division of Western Railway Interested Parties are requested to visit website www.nprocure.com (Tender Id : 461526) for eligibility criteria and more details about the bids.

Pre-Bid meeting shall be held on 25/05/2021 at 12:00 hrs in G-RIDE office.

Place : Gandhinagar Sd/-  
Date : 12/05/2021 Director (Project & Planning), G-RIDE

**NOTICE OF LOSS OF SHARE CERTIFICATE**

NOTICE is hereby given that an application has been made to Bharat Forge Limited, Mundhwa, Pune Cantonment, Pune 411 036 to issue Duplicate Share Certificate against original Share Certificate registered in our names under Folio No. as per the details given below which have been lost.

Folio No.	Share Certificate No. and Date	Distinctive Nos. From	Distinctive Nos. To	No. of Shares of Rs. 2 each
BE-23325	121937 dt. 3.10.2017	457976923	457978022	1100

If, within 15 days from the date hereof no claim or representation in respect of such original Share Certificates are made to the Company at the Registered Office in writing, the Company will then proceed to deal with such application. The public is hereby cautioned against dealing in any way with the aforesaid original Share Certificates which are reported to have been lost/ misplaced.

Name and address of the shareholders:  
Ms. Allan Rustomji Chinivala (deceased) and  
Yezdi Sorabji Gandhi  
residing at Rustom Baug, C Block No 5, Sant Savita Marg  
Byculla, Mumbai 400 027.

**PUBLIC NOTICE**

NOTICE IS HEREBY GIVEN that the property more particularly described in the Schedule hereunder given is owned by Sweet Home Heights Co-operative Housing Society Ltd. The said society has agreed to entrust the rights of re-development of the said property to my client. The said Society has represented to my client that it is the absolute owner of the said Property and its title to the same is clean, clear, marketable and free from all encumbrances.

Any person having any right, title or interest in respect of the said property by agreement, mortgage, charge, gift, lien, lease, adverse possession, inheritance, or otherwise shall communicate the same with necessary proof thereof, to the undersigned within 8 days from the publication hereof and right, if any, of any person if not lodged within the said stipulated period shall be considered as deliberately abandoned, waived and given up by the said person.

**SCHEDULE:** All that piece and parcel of land and ground with the building and structure standing thereon situate within the Registration, Sub-Dist., Taluka Haveli, Dist. Pune bearing Plot No. 9 out of S.No.49/1/3A+3B, now bearing S.No.49/3N3B/6 corresponding C.T.S. NO.1651 (Part), Mouje Kolhrud, Pune measuring area of 528.98 Sq.mtrs. with all the appurtenances thereto and with all the existing developmental facilities including electric, water and drainage connections etc. and together bounded as per the sanctioned building plan as follows: On or towards the East- By Road, On or towards the South- By Plot No. 10, On or towards the West- By Road, On or towards the North- By Plot No. 8.

Sd/-  
Pune Date: 12/05/2021  
Shri P. M. KHIRE, ADVOCATE  
"SAKET", 44/54, Navsahyadri Society, Parijat Lane, Karvenagar,  
Pune-411052 Ph No. 25420579 / 25462224

**IDBI BANK** IDBI Bank Ltd, NPA Management Group, Mumbai-400 005  
CIN: L65999GJ2002G00143833

**Show Cause Notice**

Borrower: Tag Offshore Ltd & Unit No. B 002-G, Fr. Everest Nirava Infotech Park Plot No. D-3, TTC Industrial Area, Turbhe, MIDC Navi Mumbai Thane, Maharashtra - 400705

Name & Address	Designation (Director of Tag Offshore Ltd)
1. Shiben Krishen Kaul, D-1, Sector 2, JNPT Township, Uran - 400707 / Flat No. 402, Building No. 3, Gurusaranam Complex, Panvel - 410206	Independent Director
2. Ratan Nihalchand Thakur, Flat No.1203-04, Wing A, Samarath Deep, 11A, Samarath Development Corporation, Off. K. L. Marg, Oshiwara, Andheri (W), Mumbai - 400053	Independent Director
3. Yulete Joseph Dsouza, Flat No.405, Shree Raj CHS, Plot No.33, Sector-20, Kharghar, Navi Mumbai-410210.	Professional Executive Director

**Criteria No. Criteria for Willful Default**

2.1.3 (b) Diversion of funds  
2.2.1 (c) Transferring borrowed funds to the subsidiaries / Group companies or other corporate by whatever modalities.  
2.2.1(d) Routing of funds through any bank other than the lender bank or members of consortium without prior permission of the lender.

The above persons, if they desire, may show cause within 15 days from the date of this notice as to why they should not be declared and reported to RBI as Willful Defaulter.  
Place: Mumbai Sd/-  
Date: 13-05-2021 Authorised Signatory

**UPL** OpenAg™  
CIN: L24219GJ1985PLC025132  
Regd. Office: 3 -11, G.I.D.C., Vapi, Dist. Valsad, Gujarat - 396 195  
Telephone: +91 260 2432716 | Email: upl.investors@upl-ltd.com | Website: www.upl-ltd.com

**EXTRACT OF AUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31<sup>st</sup> MARCH, 2021**

Sr. No.	Particulars	Quarter ended			Year ended	
		Mar-21	Dec-20	Mar-20	Mar-21	Mar-20
		(Audited)	(Unaudited)	(Audited)	(Audited)	(Audited)
1	Revenue from operations	12,796	9,126	11,141	38,694	35,756
2	Net Profit / (Loss) for the period before tax (before exceptional items)	1,763	975	1,166	4,419	3,387
3	Net Profit / (Loss) for the period before tax (after exceptional items)	1,683	1,053	995	4,181	2,764
4	Net Profit / (Loss) for the period after tax (after exceptional items) attributable to shareholders of the Company	1,063	794	617	2,871	1,776
5	Total Comprehensive Income for the period (after tax)	1,542	732	(94)	2,545	1,919
6	Total Comprehensive Income attributable to shareholders of the Company	1,270	650	(24)	2,188	1,616
7	Paid up equity share capital (Face Value of the Share - Rs.2/- each)	153	153	153	153	153
8	Other Equity				20,734	19,129
9	Earnings Per Share (EPS) (of Rs.2/- each): Basic Earnings per Share Diluted Earnings per Share	12.75 12.75	10.38 10.38	8.08 8.08	36.40 36.40	23.24 23.24

**Notes:**

- The above is an extract of the detailed format of audited consolidated financial results for the quarter and year ended 31<sup>st</sup> March, 2021 filed with the Stock Exchanges under Regulation 33 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended. The full format of the audited financial results (consolidated and standalone) for the quarter and year ended 31<sup>st</sup> March, 2021 are available on the Company's website viz. www.upl-ltd.com and on the website of BSE (www.bseindia.com) and NSE (www.nseindia.com).
- Key standalone financial information is as under:

Sr. No.	Particulars	Quarter ended			Year ended	
		Mar-21	Dec-20	Mar-20	Mar-21	Mar-20
		(Audited)	(Unaudited)	(Audited)	(Audited)	(Audited)
1	Revenue from operations	2,611	2,921	2,031	11,345	9,641
2	Profit before Tax	(184)	175	(201)	434	538
3	Profit after Tax	(132)	99	(126)	220	461

- The above results have been reviewed and recommended to the Board of Directors by the Audit Committee at its meeting held on 11<sup>th</sup> May, 2021 and subsequently approved by the Board of Directors at its meeting held on 12<sup>th</sup> May, 2021.

Place : Mumbai  
Date : 12<sup>th</sup> May, 2021

R. D. Shroff  
DIN - 00180810  
Chairman and Managing Director

For Advertising in  
**TENDER PAGES**  
Contact  
**JITENDRA PATIL**  
Mobile No.:  
9029012015  
Landline No.:  
67440215

**TELANGANA STATE POWER GENERATION CORPORATION LIMITED**  
VIDYUT SOUDHA : HYDERABAD - 500 082.

T.No.e-06/CE/Civil/Thermal/TSGENCO/2021-22  
KTPS-V&VI Stages - Sale of Fly Ash available at Kothagudem Thermal Power Station-V&VI Stages, Paloncha, Bhadradi Kothagudem Dist for the year 2021-22. Value of the works: ₹ 5,78,88,000/-. Last date for receipt of applications for issue of tender: 17.05.2021 Tender Issue & Submission Date: 20.05.2021 & 22.05.2021 at 15:00 Hrs.

T.No.e-02/CE/Civil/Thermal/TSGENCO/2021-22  
Supply of 900 MT of PP Cement in bags required for KTPS-V&VI Stages, KTPS-VII Stages, Paloncha, Bhadradi Kothagudem Dist on Reverse Auction basis. Scheduled Open & Closing Date: 05.05.2021 at 17:00 Hrs & 18.05.2021 at 15:00 Hrs. Date of Reverse Auction: 20.05.2021 at 14:00 Hrs.

T.No.e-07/CE/Civil/Thermal/TSGENCO/2021-22  
KTPS-V&VI Stages - Supply of 8551 Nos of 60 Kgs Mono Block Prestressed Concrete Sleepers to Kothagudem Thermal Power Station-V&VI Stages, Paloncha, Bhadradi Kothagudem Dist. Value of the works: ₹ 2.26 Cr/-. Scheduled Open & Closing Date: 11.05.2021 at 16:00 Hrs & 27.05.2021 at 14:00 Hrs.

For further Details: " www.tsgenco.co.in & https://tender.telangana.gov.in"

**TATA TATA POWER**  
**The Tata Power Company Limited**  
Registered Office : Bombay House, 24, Homi Mody Street, Mumbai 400 001. Website: www.tatapower.com. CIN: L2820MH1919PLC000567

**EXTRACT OF CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31<sup>st</sup> MARCH, 2021**

Sr. No.	Consolidated	Quarter ended			Year ended	
		31-Mar-21	31-Dec-20	31-Mar-20	31-Mar-21	31-Mar-20
		Audited (Refer Note 4)	(Unaudited)	Audited (Refer Note 4)	Audited	Audited
a.	Total Income from operations	10,127.39	7,597.91	6,620.80	32,468.10	29,136.37
b.	Profit / (Loss) before Exceptional items and tax	462.65	445.34	549.60	2,096.02	2,142.00
c.	Profit / (Loss) before Tax	462.65	336.05	869.73	1,986.73	2,368.16
d.	Profit / (Loss) for the period/year	481.21	318.41	474.70	1,438.65	1,316.44
e.	Total Comprehensive Income	555.38	250.61	1,121.37	1,058.99	2,152.64
f.	Paid-up Equity Share Capital (Face Value: ₹1/- per share)	319.56	319.56	270.50	319.56	270.50
g.	Total Reserves				20,502.70	17,795.52
h.	Earnings Per Equity Share (of ₹ 1/- each) (not annualised) Basic and Diluted: (In ₹)					
(i)	From Continuing Operations before net movement in regulatory deferral balances	1.10	0.23	2.31	2.33	5.33
(ii)	From Continuing Operations after net movement in regulatory deferral balances	1.38	0.38	2.70	3.32	4.64
(iii)	From Discontinued Operations	(0.28)	0.27	(1.38)	(0.15)	(1.52)
(iv)	Total Operations after net movement in regulatory deferral balances	1.10	0.65	1.32	3.17	3.12

Notes:  
1. The above results were reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on 12<sup>th</sup> May, 2021.  
2. Financial Information of the standalone financial results of the Company is as follows:

Sr. No.	Standalone	Quarter ended			Year ended	
		31-Mar-21	31-Dec-20	31-Mar-20	31-Mar-21	31-Mar-20
		(Audited)	(Audited)	(Audited)	(Audited)	(Audited)
a.	Total Income from operations	1,560.30	1,657.59	1,764.42	6,180.59	7,726.39
b.	Profit / (Loss) before Exceptional items and tax	178.56	862.11	55.21	1,177.90	656.88
c.	Profit / (Loss) before Tax	178.56	552.62	(157.17)	1,068.61	350.53
d.	Profit / (Loss) for the period/year	157.00	574.52	(309.94)	921.45	148.12
e.	Total Comprehensive Income	255.54	643.88	(317.30)	1,106.83	95.36
f.	Paid-up Equity Share Capital (Face Value: ₹1/- per share)	319.56	319.56	270.50	319.56	270.50
g.	Total Reserves				16,559.00	13,491.47
h.	Earnings Per Equity Share (of ₹ 1/- each) (not annualised) Basic and Diluted: (In ₹)					
(i)	From Continuing Operations before net movement in regulatory deferral balances	0.35	1.40	0.57	1.99	3.23
(ii)	From Continuing Operations after net movement in regulatory deferral balances	0.64	1.39	0.08	2.64	1.44
(iii)	From Discontinued Operations	(0.28)	0.27	(1.38)	(0.15)	(1.52)
(iv)	Total Operations after net movement in regulatory deferral balances	0.36	1.66	(1.30)	2.49	(0.08)

3. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results is available on the Stock Exchange websites www.nseindia.com and www.bseindia.com and on the Company's website www.tatapower.com.  
4. Figures for the quarters ended 31<sup>st</sup> March, 2021 and 31<sup>st</sup> March, 2020 are the balancing figures between the audited figures in respect of the full years ended and the unaudited figures of nine months ended 31<sup>st</sup> December, 2020 and 31<sup>st</sup> December, 2019 respectively.

For and on behalf of the Board of  
**THE TATA POWER COMPANY LIMITED**  
PRAVEER SINHA  
CEO & Managing Director  
DIN 01785164  
Date : 12<sup>th</sup> May, 2021  
Place : Mumbai

**MOTILAL OSWAL HOME LOANS**

**Motilal Oswal Home Finance Limited**  
(Formerly known as Aspire Home Finance Corporation Limited)  
CIN: U65923MH2013PLC248741  
Regd. Office: Motilal Oswal Tower, Rahimullah Sayani Road, Opposite Parel S T Depot, Prabhadevi, Mumbai - 400 025, Maharashtra, India. Tel: +91 22 4718 9999 / 6272 9898; Fax: +91 22 5036 2365; E-mail: hfquery@motilalosal.com, Website: www.motilalosal.com

**NOTICE OF EIGHTH ANNUAL GENERAL MEETING TO BE HELD THROUGH ELECTRONIC MODE**

Notice is hereby given that:

**A) ANNUAL GENERAL MEETING:**  
The Eighth Annual General Meeting ("AGM") of the Members of Motilal Oswal Home Finance Limited ("the Company") is scheduled on Friday, June 4, 2021 at IST 4.00 p.m. through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") facility in compliance with the applicable provisions of the Companies Act, 2013 ("Act") and Rules framed thereunder read with Circular dated April 8, 2020, April 13, 2020, May 5, 2020 and January 13, 2021 issued by the Ministry of Corporate Affairs ("MCA Circulars"), without the physical presence of the Members at a common venue.

The Notice of the AGM along with Annual Report for the Financial Year 2020-21 is been sent through electronic mode (vide e-mail) on May 12, 2021 to those Members, whose names appear in the Register of Members / Beneficial Owners maintained by the Depositories as on bonpos date i.e. Friday, May 7, 2021 and whose email addresses were registered with the Company / Depositories. The Notice and the Annual Report is also available on the website of the Company at www.motilalosal.com and the Link Inlime India Private Limited ("LIPL") at https://instavote.linkintime.co.in.

**B) PROCEDURE FOR JOINING THE AGM THROUGH VC / OAVM:**  
Members will be provided with a facility to attend the AGM through VC/OAVM through instameet platform of LIPL. Members may access the same at https://instameet.linkintime.co.in by using the Remote e-voting credentials. The link for VC/OAVM will be available 15 minutes before the scheduled time of AGM. Members participating through the VC/OAVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Act.

**C) PROCEDURE FOR REMOTE E-VOTING AND E-VOTING DURING/AT THE AGM:**  
In compliance with the provisions of the Section 108 of the Act read with Rules made thereunder and other applicable provisions of the Act, Secretarial Standard on General Meetings ("SS-2") and as per MCA Circulars, the Company is offering "Remote e-voting facility" (e-voting from a place other than venue of the Meeting) prior to the date of AGM and "E-voting facility" during the AGM to its Members in respect of all businesses to be transacted at the AGM. For this purpose, the necessary arrangements have been made by the Company with LIPL to facilitate Remote e-voting and E-voting. The brief details are given hereunder:

- The Member whose name appears in the Register of Members / Beneficial Owners maintained by the Depositories as on cut-off date i.e. Friday, May 28, 2021 will only be considered for the purpose of Remote e-voting and E-voting. Person(s) who is not Member as on cut-off date should treat Notice of the AGM for information purpose only.
- Members who are attending the AGM through VC/ OAVM, can cast their vote during AGM electronically on the businesses specified in the notice of the AGM through E-voting facility. However, only those Members, who will be present in the AGM through VC/OAVM and have not casted their vote on the Resolutions through Remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through E-voting during the AGM. The Members who have exercised their right to vote by Remote e-voting may attend the AGM but shall not vote at the AGM.
- The Remote e-voting facility commences on Tuesday, June 1, 2021 at IST 9.30 a.m. and ends on Thursday, June 3, 2021 at IST 5.00 p.m. The Remote e-voting shall be disabled by LIPL after aforesaid period.
- The Members who are holding shares in physical form or who have not registered their e-mail address with the Company / Depositories or any person who acquires shares of the Company and becomes a Member of the Company after the Notice has been sent electronically by the Company, and holds shares as of the cut-off date, i.e. Friday, May 28, 2021 may obtain the User ID and password by sending a request at enotices@linkintime.co.in. However, if a Member is already registered with LIPL for Remote e-voting and E-voting during AGM, then existing User ID and password can be used for casting vote.
- The detailed procedure pertaining to Remote e-voting and E-voting is provided in the Notice of the AGM.

In the event of any grievance relating to Remote e-voting and E-voting, the Members may contact Mr. Nihar Kudaskar, Associate - Technology Group, LIPL, C-101, 1<sup>st</sup> Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai - 400 083; Helpdesk: 022 49186000; E-mail: enotices@linkintime.co.in.

The Members who have not registered their email address and holding Equity Shares in Demat form are requested to register their e-mail address with the respective Depository Participant ("DP") and the Members holding Equity Shares in physical form may get their e-mail addresses registered with the Company by sending the request at corpsec@motilalosal.com. The Members are requested to provide details such as Name, Folio Number, Certificate number, PAN, mobile number and e-mail id, etc.

The Members are requested to carefully read all the Notes set out in the Notice of the AGM and in particular, instructions for joining the AGM through VC / OAVM, manner of casting vote through Remote e-voting and E-voting during the AGM and also registering as speaker.

For Motilal Oswal Home Finance Limited  
Sd/-  
Ritin Mawani  
Company Secretary & Compliance Officer  
(ACS: 50900)  
Place: Mumbai  
Date: May 12, 2021

**Advertisement under Regulation 18(12) in terms of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended**

**SIEL FINANCIAL SERVICES LIMITED**  
(Formerly Known as Shriram Agro-Tech Industries Limited) ("Target Company")

Registered Office: 4th Floor, Soni Mansion, 12-B Ratlam Kothi, Indore - 452001, Madhya Pradesh, India;  
Tel: +91 9893025651; Fax: NA; Email: sielfinancialservices@gmail.com;  
Website: www.sielfinancial.com; Corporate Identification Number: L65999MP1990PLC007674

This Post Offer Advertisement ("Post Offer Advertisement") is being issued by Saffron Capital Advisors Private Limited ("Manager to the Offer"), on behalf of Parmet Singh Sood ("Acquirer 1") and Aveen Kaur Sood ("Acquirer 2") (Acquirer 1 and Acquirer 2 are hereinafter collectively referred to as "Acquirers"), in connection with the offer made by the Acquirers, in compliance with Regulation 18(12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 ("SEBI Regulations"). This Post Offer Advertisement is to be read in continuation of and in conjunction with: (a) the Public Announcement dated February 25, 2021 ("PA"); (b) the Detailed Public Statement published on March 03, 2021 in Financial Express (English National Daily), Jansatta (Hindi National Daily) and Mumbai Lakhadweep (Marathi Daily - Stock Exchange situated) and Balwas Times (Registered Office of the Company) ("DPS"); (c) the Letter of Offer dated April 01, 2021 ("LOF"); (d) Corrigendum to DPS and Letter of Offer was published on April 13, 2021 ("Corrigendum 1") in the same newspapers in which the DPS was published; (e) Pre Offer Ad and Corrigendum to Letter of Offer was published on April 20, 2021 ("Corrigendum 2") in the same newspapers in which the DPS was published; (f) Addendum Notice given to Public Shareholders was published on April 29, 2021 ("Addendum") in the same newspapers in which the DPS was published.

- Name of the Target Company : SIEL Financial Services Limited.
- Name of the Acquirers : Mr. Parmet Singh Sood and Mrs. Aveen Kaur Sood
- Name of the Manager to the Offer : Saffron Capital Advisors Private Limited
- Name of the Registrar to the Offer : MAS Services Limited
- Offer Details:  
a. Date of Opening of the Offer : April 22, 2021  
b. Date of Closure of the Offer : May 05, 2021  
c. Date of Payment of Consideration : On or before May 20, 2021

Sl. No.	Particulars	Proposed in the Offer Document	Actuals
7.1	Offer Price	₹ 2.25 per share	₹ 2.25 per share
7.2	Aggregate number of shares tendered	28,35,938	346
7.3	Aggregate number of shares accepted	28,35,938	71
7.4	Size of the Offer (Number of shares multiplied by offer price per share)	₹ 63,80,861/-	₹ 159,75/-
7.5	Shareholding of the Acquirers before Agreements/Public Announcement along with their immediate relatives (No. & %)*	Nil Nil%	Nil Nil%
7.6	Shares proposed to be acquired by way of Agreement ("SPA Shares") • Number • % of Fully Diluted Equity Share Capital	85,07,814 75.00%	85,07,814 75.00%
7.7	Shares Acquired by way of Open Offer • Number • % of Fully Diluted Equity Share Capital	28,35,938 25.00%	71 Negligible
7.8	Shares acquired after Detailed Public Statement • Number of shares acquired • Price of the shares acquired • % of the shares acquired	Nil Nil Nil	Nil Nil Nil
7.9	Post offer shareholding of Acquirers along with their immediate relatives • Number • % of Fully Diluted Equity Share Capital	1,13,43,752 100.00%	85,07,885 75.00%
7.10	Pre & Post offer shareholding of the Public • Number • % of Fully Diluted Equity Share Capital	Pre: 28,35,938; 25.00% Post: Nil; 0.00%	Pre: 28,35,938; 25.00% Post: 28,35,867; 25.00%

- The Acquirers accept full responsibility for the information contained in this Post Offer Advertisement and also for the obligations under SEBI (Substantial Acquisition of Shares and Takeovers), 2011.
- A copy of this Post Offer Advertisement will be available on the websites of SEBI, BSE Limited and the registered office of the Target Company.

All undefined capitalized terms used herein shall have the same meaning as ascribed to such terms in the Letter of offer.

**ISSUED BY THE MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS**

**SAFFRON** SAFFRON CAPITAL ADVISORS PRIVATE LIMITED  
Corporate Identification Number: U67120MH2007PTC166711  
605, Sixth Floor, Centre Point, J. B. Nagar, Andheri (East), Mumbai - 400 059, India;  
Tel. No.: +91 22 4082 0914-915; Fax No.: +91 22 4082 0999;  
Email id: openoffers@saffronadvisors.com; Website: www.saffronadvisors.com  
Investor grievance: investor.grievance@saffronadvisors.com;  
SEBI Registration Number: IMM 000011211;  
Contact Person: Amit Wagle / Gaurav Khandelwal